

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
JUPITER LANDSCAPES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Jupiter Landscapes Private Limited
2.	Date of incorporation of corporate debtor	18th December, 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2013PTC251177
5.	Address of the registered office and principal office (if any) of corporate debtor	F 1, Plot No 99, Kavya Aura, Ground Floor, Tulsiwadi, Sitaram, Ghadigaonkar, Tardeo, Mumbai City, Mumbai, Maharashtra, India, 400034
6.	Insolvency commencement date in respect of corporate debtor	01st October, 2024
7.	Estimated date of closure of insolvency resolution process	30th March, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KDRA Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KDRA Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai - 400053 Registered Email: irp@kanchansobha.com Mobile: +91 97487 54517
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: rp@jupitercirp.com
11.	Last date for submission of claims	15th October, 2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers (if any)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
	Sr No.	Name of the Insolvency Professional
	1	IP Vivek Satyaprakash Jalan
	2	IP Karthik Natarajan
	3	IP Pankaj Bhattad
		IBBI Registration Number
		IBBI/IPA-002/IP-N01295/2024-2025/14452
		IBBI/IPA-001/IP-P-02454/2022-2023/14226
		IBBI/IPA-001/IP-P-02841/2023-2024/14362
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Details of the authorized representative can be obtained by sending an email at – rp@jupitercirp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Jupiter Landscapes Private Limited** on 01st October, 2024. The creditors of **Jupiter Landscapes Private Limited**, are hereby called upon to submit their claims with proof on or before **15th October, 2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd /-

Date – 04th October, 2024
Place - Mumbai

Mr. Hari Kishan Bhoklay
For KDRA Insolvency Professionals Private Limited
(Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd)
Interim Resolution Professional- Jupiter Landscapes Private Limited
IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
AFA Validity Date – 30th June, 2025

Get prediction sitting at home with Palm Print. Love, romance, sex, family relations, job, wealth, home happiness, house, education, marriage, children, luck, work, honor, sorrow, illness, etc. R. R. Mishra Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press. Whatsapp & Mobile 9820113194

अस्वीकृती. ह्या नवनामताने प्रकाशित झालेल्या कोणत्याही जाहीरातीमध्ये कायद्याने आलेल्या दाय्यांच्या खोप्यांना किंवा सल्ल्यांनी नवनामि कोणत्याही स्त्री देत नाही. अशा जाहीरातीत कोणत्याही स्त्री कर्णपूर्वी त्यांनी स्वतः चौकशी करण्याचे किंवा तांच्या सल्ला घेण्याबाबत वाचकांना सूचवण्यात येते. ह्या नवनामताने प्रकाशित झालेल्या किंवा अधिकृत वेबसाईटवर ई प्रसूत झालेले केल्या जाणाऱ्या कोणत्याही जाहीरातीत कोणत्याही तबाकीत दिशाभूल करणाऱ्या किंवा बदनामीकारक मुद्राकारांनी किंवा त्यामागील दाय्यांसाठी भाताने किंवा पदेनातीत कोणत्याही दिशाभूला किंवा फौजदारी किंवा न्यायालय किंवा न्यायाधिकाराने नवनामिच्या मुद्रक, प्रकाशक, संपादक आणि प्रचारक यांना जबाबदार धरता येणार नाही. ते दायित्व सर्वेकडील जाहीरातदारांवर असेल त्यामध्ये नवनामि कोणत्याही भूमिका असणार नाही.

CHANGE OF NAME NOTE. Collect the full copy of Newspaper for the submission in passport office.

I, SHAKUNTALA IS LEGALLY WEDDED SPOUSE OF NO 13824775 EX SEP LATE BHANUDAS GAIKWAD PRESIDENT RESIDENT AT SIDDHARTH CHAWK COMMITTEE, DB PAWAR RAMABAI COLONY, GHATKOPUR (EAST), MUMBAI SUBURBAN, MUMBAI 400075 HAVE CHANGED MY NAME FROM SHAKUNTALA TO SHAKUNTALA BHANUDAS GAIKWAD AND DATE OF BIRTH FROM 17 FEB 1952 TO 01 APR 1952 VIDE AFFIDAVIT 1 OCTOBER DATED 2024.

I, PRAVEENA DAYANAND SHETTY WANT TO CHANGE MY OLD PASSPORT NAME FROM PRAVEENA DAYANAND SHETTY TO PRAVINA DAYANAND SHETTY AS MENTIONED IN MY AADHAR & PAN CARD. LD-140 I, MEENA LEGALLY WEDDED SPOUSE OF NO 40719637 EX NK PAWAR SUNIL VINAYAK, PRESENTLY RESIDENT AT 5A/107 SWAPNAPURTI CHS LTD NEW MHADA COLONY, SHAIKLNAGAR, DAHISAR (EAST), MUMBAI-400068 HAVE CHANGED MY NAME FROM MEENA TO MEENA SUNIL PAWAR AS PER AFFIDAVIT DATED 30 SEP 2024.

I, ASHOK RAMCHANDRA KUMAR R/O A-102, EXCEL ARK A AND B CHS LTD, GL PATEL ROAD, RAMDEV PARK, MIRA-BHAYANDER, THANE MAHARASHTRA- 401107 HEREBY DECLARE THAT I HAVE CHANGED MY NAME FROM ASHOK RAMCHANDRA KUMAR (OLD NAME) TO ASHOK KUMAR (NEW NAME) AS PER AADHAR CARD NO. XXXX XXXX 8089.

I HAVE CHANGED MY NAME FROM AARITA BANU ANWAR GHULAM SHAIKH TO AARIFA SALIM MANSOOR AS PER MAHARASHTRA GAZETTE (M-246332).

I HAVE CHANGED MY NAME FROM JABU LAVINA MENONKA TO LAVINA GEORGE MENONKA AS PER AADHAR CARD NO. 210548171333.

I HAVE CHANGED MY NAME FROM ANURAG ARUNKUMAR LODHA TO ANURAG ARUN LODHA AS PER DOCUMENTS.

I HAD CHANGED MY (OLD NAME) MOHD TAUSSEF MOHD ISMAIL SHAIKH TO (NEW NAME) TAUSSEF SHAIKH AS PER GAZETTE REGISTRATION NUMBER (M-24191858).

जाहिर सूचना

याद्वारे सर्व सामान्य जन्माला सूचना देण्यात येत आहे की, आम्ही (१) (१) कृष्णकुमार गिरधारीलाल गुमा, (२) केवलकृष्ण गिरधारीलाल गुमा, (३) रमेशचंद्र गिरधारीलाल गुमा, (४) वसंत गिरधारीलाल गुमा यांचे अधिकार, पर आणि हित यांची चौकशी करत आहोत. (५) नीरज गिरधारीलाल गुमा ("मालक") आणि पंच तद्वि (६) "डेव्हलपर" आणि विशेषतः येथे लिहिलेल्या पहिल्या अनुसूचीमध्ये वर्णन केलेल्या जमिनीच्या संपर्कात ("मालमना") अधिकार, हक्क आणि हिताचा तपास करीत आहोत. कोणत्याही बँक आणि/किंवा वित्तीय संस्था आणि/किंवा नॉन-बँकिंग वित्तीय कंपनी आणि/किंवा प्राधिकरणाच्या (झोपडपट्टीतील रहिवाशांच्या व्यतिरिक्त) कोणत्याही आणि सर्व व्यक्ती/संस्था यांचा कोणताही प्रत्यक्ष किंवा अपत्यक दावा, मागणी, आक्षेप, वाटा, हक्क, हित, सोसायटी आणि/किंवा सदस्य आणि/किंवा मालमना किंवा त्याचा कोणताही भाग आणि/किंवा येवजणे आणि/अर्था सभासद परिसर किंवा त्याच्या कोणत्याही भागाच्या विरोधात किंवा विरोधात कोणत्याही प्रकारचा लाभ आणि/किंवा हक्क (टीडीआर), प्लोअर स्पेस इंडेन्स (एफएसआय) किंवा त्यावर बांधण्यात येणारी कोणत्याही विल्ड-अप क्षेत्रे, विक्रीसाठी करार, हस्तांतरण, आसपासमेंद, एक्सचेंज, रोअर, हक्क, फायदेशीर हित, भाडेपट्टी, भाडेपट्टीवर करार, उप-भाडेपट्टी, उप-भाडेपट्ट्यांचा करार, भाडेकरार, उप-भाडेपट्टी, परवाना, उप-परवाना, धारणाधिकार, शुल्क, गणना, भार, तारणा, वस्तुनिमित्त, व्यवसाय, काळजी घेणारा आधार, न्याय, देखाबाल, आमग, जन्मी, हक्क, वारसा, लिस-पॅन्डम, ताबा, सुटका, त्याग, निभाजण, मुक्तावपण, मृत्युपत्र, उत्तराधिकार, विकास हक्क, उप-विकास हक्क, मार्ग, आरक्षण, करार, कुटुंब व्यवस्था/सेलटोर, वाटाप, आर्डर किंवा डिक्ली किंवा कायद्याच्या कोणत्याही न्यायालयाचे किंवा इतर कोणत्याही वैधानिक किंवा न्यायिक प्राधिकरणाचे निर्देश किंवा मागणी किंवा इतर कोणत्याही पद्धतीने किंवा अन्याया करतो ("दावे"), मेसर्स गणेश अँड कंपनी, १०४, १ ला मजला, विकास परिसर, बँक स्ट्रीट, जिमी बॉय अवेन्यूच्या वर, फोर्ट, मुंबई-४००००१ तसेच आवश्यक सहाय्यक दस्तऐवजांच्या प्रतिसह suraj@ganesh-co.com वर ईमेलवर संबोधित केलेल्या प्रतीसह, याचे प्रकाशना तारखेपासून १४ (चौदा) दिवसांच्या आत लेखी कळविणे आवश्यक आहे, जे असे मानले जाईल की असा कोणताही दावा, हक्क, शोर्षक किंवा हित अस्तित्वात नाही आणि असल्यास ते माफ केले गेले किंवा सोडले गेले आणि/किंवा मालक आणि/किंवा विकासकार बंधनकारक नाही असे मानले जाईल.

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जाहिर सूचना

येथे याद्वारे देण्यात येते की, माझे अशील श्री. किरंट चिमणलाल शाह, राहणारा सूचना येत नसताना, पहिला मजला, ३७०, भांडारकर रोड, माटोंगा मुंबई - ४०० ०१९ हे खालील लिखित परिशिष्टात अधिक सविस्तरपणे वर्णिलेल्या त्याच्या स्थायर मालमतेचा विद्यमान स्ट्रक्चर समवेत पुनर्विकास करण्यास इच्छुक आहेत आणि सदर स्ट्रक्चर सध्या खालील भाडेकरू/रहिवाशी यांनी व्याप्त आहे.

सदर इमारतीतील भाडेकरू / भोगवट्याची यादी. Table with columns: अ. भाडेकरूचे नाव, भोगवट्यादाराचे नाव, मजला, दुकान/खोली क्र., वापरकर्ता नि/अनि, मुख्य इमारत. Rows 1-8 listing tenants and their details.

उपरोक्त यादीत नमूद केलेल्या व्यतिरिक्त इतर सर्व व्यक्ती यांच्या उपरोक्त उपकर/उपकर नसलेल्या स्ट्रक्चरच्या संपर्कात कोणताही भाडेकरू/ भोगवटा हक्क असल्यास त्यांनी ते दस्तावेजी पुराव्यासह सदर तारखेपासून १० दिवसांच्या आत निम्नस्वाक्षरीकारांना लेखी कळवावे, अशी परिशिष्टात देण्यात येत आहे.

वारील संधिबंध विनिश्चय. वॉर्ड क्र. एफएन ७४४० (१बी) आणि एफएन ७४४० (१) अंतर्गत असेस अँड कलेक्टर ऑफ म्युनिसिपल रेसूट अँड टॅक्सेस यांनी मूल्यांकित केलेला आणि मुंबई महारच्या नोंदीत लिहिल्या "मंग विभाग" म्हणून ओळखल्या जाणाऱ्या भांडारकर रोड, मुंबई - ४०० ०१९ येथे स्थित मोजमासिपत सुमार ८९२.९४ चौ.मी. भांडार-माटोंगा (दक्षिण) इस्टेटच्या प्लॉट क्र. ३७०, माटोंगा विभागाची सी.एस. क्र. ३६५/१० धारक प्लॉटवर स्थित वरील यादीतील भाडेकरू/रहिवाशी यांनी संपूर्णतः व्याप्त येथील घरे, सदनिका, राहण्याची निवासगृहे यासमवेत एकत्रित पूर्ण मालकीच्या जमिनीचा सर्व तो तुकडा आणि पारसल. वारील संधिबंध विनिश्चय. वॉर्ड क्र. एफएन ७४४० (१बी) आणि एफएन ७४४० (१) अंतर्गत असेस अँड कलेक्टर ऑफ म्युनिसिपल रेसूट अँड टॅक्सेस यांनी मूल्यांकित केलेला आणि मुंबई महारच्या नोंदीत लिहिल्या "मंग विभाग" म्हणून ओळखल्या जाणाऱ्या भांडारकर रोड, मुंबई - ४०० ०१९ येथे स्थित मोजमासिपत सुमार ८९२.९४ चौ.मी. भांडार-माटोंगा (दक्षिण) इस्टेटच्या प्लॉट क्र. ३७०, माटोंगा विभागाची सी.एस. क्र. ३६५/१० धारक प्लॉटवर स्थित वरील यादीतील भाडेकरू/रहिवाशी यांनी संपूर्णतः व्याप्त येथील घरे, सदनिका, राहण्याची निवासगृहे यासमवेत एकत्रित पूर्ण मालकीच्या जमिनीचा सर्व तो तुकडा आणि पारसल. दिनांक : ४ ऑक्टोबर २०२४

जाहिर सूचना

याद्वारे कळविण्यात येते की, माझे अशील श्री. किरंट चिमणलाल शाह, राहणारा सूचना येत नसताना, पहिला मजला, ३७०, भांडारकर रोड, माटोंगा मुंबई - ४०० ०१९ हे खालील लिखित परिशिष्टात अधिक सविस्तरपणे वर्णिलेल्या त्याच्या स्थायर मालमतेचा विद्यमान स्ट्रक्चर समवेत पुनर्विकास करण्यास इच्छुक आहेत आणि सदर स्ट्रक्चर सध्या खालील भाडेकरू/रहिवाशी यांनी व्याप्त आहे.

सही/ किरंट डी. सोबती, वकील २०३, पुर्वी वेम्बर्ग, महानगर पालिकेच्या मागे, वसई (प), जि. पालघर.

जाहिर सूचना

याद्वारे कळविण्यात येते की, माझे अशील श्री. किरंट चिमणलाल शाह, राहणारा सूचना येत नसताना, पहिला मजला, ३७०, भांडारकर रोड, माटोंगा मुंबई - ४०० ०१९ हे खालील लिखित परिशिष्टात अधिक सविस्तरपणे वर्णिलेल्या त्याच्या स्थायर मालमतेचा विद्यमान स्ट्रक्चर समवेत पुनर्विकास करण्यास इच्छुक आहेत आणि सदर स्ट्रक्चर सध्या खालील भाडेकरू/रहिवाशी यांनी व्याप्त आहे.

सही/ किरंट डी. सोबती, वकील २०३, पुर्वी वेम्बर्ग, महानगर पालिकेच्या मागे, वसई (प), जि. पालघर.

नवी मुंबई महानगरपालिका. शहर अभियंता विभाग. निविदा सूचना क्र.नमंमंपा/श.अ./197/2024-25. कामाचे नाव- एरोली विभागातील एमआयडीसी रस्त्यालगत देवीधामनगर चौपालय ते यादवनगर मुख्य नाल्यापर्यंत राहू बांधणे. अंदाजपत्रकीय रक्कम (रु.):- 2,54,35,600/-

नवी मुंबई महानगरपालिका. शहर अभियंता विभाग. निविदा सूचना क्र.नमंमंपा/श.अ./197/2024-25. कामाचे नाव- एरोली विभागातील एमआयडीसी रस्त्यालगत देवीधामनगर चौपालय ते यादवनगर मुख्य नाल्यापर्यंत राहू बांधणे. अंदाजपत्रकीय रक्कम (रु.):- 2,54,35,600/-

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दि मालाड सहकारी बँक लिमिटेड. निव्वट्टी गाईड क्रॉस रोड क्र. २, मालाड पश्चिम, मुंबई-४०००४४. निव्वट्टी गाईड क्रॉस रोड क्र. २, मालाड पश्चिम, मुंबई-४०००४४. टेलिफोन क्र. ९८८२१३४१० - ३-लिनियर : lgbank@malaband.com/वेबसाईट : www.malaband.com

The spirit of money is now 96 years old! THE FREPRESS JOURNAL. निव्वट्टी गाईड क्रॉस रोड क्र. २, मालाड पश्चिम, मुंबई-४०००४४. टेलिफोन क्र. ९८८२१३४१० - ३-लिनियर : lgbank@malaband.com/वेबसाईट : www.malaband.com

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PUBLIC NOTICE. NOTICE THAT Mr. Omprakash Amerbahadur Gupta is presently the owner of property being Flat No. 201, 2nd floor area admeasuring 1575 sq.ft., Yashodhan Phase II, Village Netawali, Taluka -Kalyan (East), Dist -Thane. He became owner of the said property vide the Agreement dated 20/09/2010 executed between Mr. Omprakash Amerbahadur Gupta and M/s Pappu Developers. However the said document i.e. Original Agreement dated 20/09/2010 executed between Mr. Omprakash Amerbahadur Gupta and M/s Pappu Developers have been irrevocably lost or Misplaced and not traceable till date. Any Person who finds the said Document should intimate undersigned and Any person, Bank, Financial institution, and or any organization who has/have any claim in respect of the said Flat or in part thereof, by the way of lease, lien, gift, license, in inheritance, sale, exchange, easement, Mortgage, charge, or otherwise, howsoever should make the same known to the undersigned in writing at the address mentioned below, specifically stating therein the exact nature of same claim, if any together with documentary evidence within 8 days of the publication of this notice. In case No Objections are received within the aforesaid time it shall be presumed that there is no claimant to aforesaid documents.

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जाहिर सूचना. याद्वारे नोंदीत देण्यात आली आहे की, श्री. सचिदानंद रावुरी यांच्या, ऑफ डिव्ह्यू ई. हायवे, बोरिवली (ई), मुंबई ४०००६६ येथे स्थित, "सी" विभागाचे, "धीरज एन्वेलव्ह" मधील आडव्या जागाव्या इमारतीची रु. २ मध्ये धोरण एन्वेलव्ह टॉवर १सी, सीएचएएल लि., परतं क्रमांक १/१/०४ मारकोचे आणि मालकीचे आहे.

L&T House, Douglal Road, Ballard Estate, Mumbai - 400001. NOTICE is hereby given that the Certificate(s) for 200 (Two hundred) Equity Shares No. Folio No: 06363041, Certificate No.443445, Dist. Nos.618447148 To 618447347 of Larsen & Toubro Ltd standing in the name (s) of ARUN MANNA & JAGAT JIBAN MANNA has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial Dist, Hyderabad-500032 within one month from this date else the company will proceed to Issue duplicate Certificate(s).

ARUN MANNA - (Deceased) JAGAT JIBAN MANNA Name of the Shareholders Place: Kolkata Date: 04/10/2024

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014] 1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that M/s Indus Hospitality, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares. 2. The Principal objects of the company are as follows:- i. To own, set up, establish, acquire, operate, conduct, run, construct, furnish of, take over, manage and carry on the business of hotel, holiday resorts, restaurant, cafe, taverns bar, refreshment rooms, serviced apartments, banquet facilities, conference facilities, meeting rooms, function halls, convention centre, canteens, food courts, shops, stores, mobile food counters, kiosks, outlets, cafeterias, boarding and lodging house, housekeepers, in India or in any other part of the world. ii. To provide lodging and boarding and other facilities to the public including tourists, visitors and other delegates coming to India from foreign countries and to encourage and carry on and facilitate tourists trade in India. iii. To carry on the business of banquets halls, marriage halls, party halls and plots, hotels and restaurants; catering and cafe, refreshment room, entertainments, amusements, bath, grounds and places of recreation, sports, picnic place and hotel related services." 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Raheja Classique, Ground Floor, Oshiwara, Link Road, Andheri (W) Mumbai - 400053. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No.6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this 3rd day of October 2024 Name(s) of Applicant 1. Harman Singh Jagjit Singh Nagpal 2. Gulzar Singh Jagjit Singh Nagpal 3. Amrik Singh Jagjit Singh Nagpal (On Behalf of M/s Indus Hospitality)

FOR THE ATTENTION OF THE CREDITORS OF JUPITER LANDSCAPES PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor Jupiter Landscapes Private Limited 2. Date of incorporation of corporate debtor 18th December, 2013 3. Authority under which corporate debtor is incorporated / registered RoC-Mumbai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70102MH2013PTC25117 5. Address of the registered office and principal office (if any) of corporate debtor F 1, Plot No 99, Kanya Aura, Ground Floor, Tulsiwadi, Silaram, Ghadigaonkar,Tardeo, Mumbai City, Mumbai, Maharashtra, India, 400034 6. Insolvency commencement date in respect of corporate debtor 01st October, 2024 7. Estimated date of closure of insolvency resolution process 30th March, 2025 8. Name and registration number of the insolvency professional acting as interim resolution professional KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) IIBBI Registration No. IIBBI/PE-0059/IPA-1/2022-23/50037 9. Address and e-mail of the interim resolution professional, as registered with the Board KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit #207, 2nd Floor, Kshiti, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai -400053 Registered Email: rp@kanchansobha.com Mobile: +91 97487 54571 10. Address and e-mail to be used for correspondence with the interim resolution professional KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit #207, 2nd Floor, Kshiti CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai -400053. Email: rp@jupiterscp.com 11. Last date for submission of claims 15th October, 2024 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Home Buyers (if any) 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Sr No./Name of the Insolvency Professional IIBBI Registration Number 1 IP Vivek Satyaprakash Jalan IIBBI/PA-002/IP-N01295/2024-2025/14452 2 IP Karthik Natarajan IIBBI/PA-001/IP-P-02454/2022-2023/14226 3 IP Pankaj Bhattad IIBBI/PA-001/IP-P-02841/2023-2024/14362 14 (a) Weblink: https://ibbi.gov.in/home/downloads (b) Details of authorized representatives are available: a) Weblink: https://ibbi.gov.in/home/downloads b) Details of the authorized representative can be obtained by sending an email - rp@jupiterscp.com Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Jupiter Landscapes Private Limited on 01st October, 2024. The creditors of Jupiter Landscapes Private Limited, are hereby called upon to submit their claims with proof on or before 15th October, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date - 04th October, 2024 Place - Mumbai Mr. Hari Kishan Shetty Sd/- For KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Interim Resolution Professional- Jupiter Landscapes Private Limited IIBBI Registration No. IIBBI/PE-0059/IPA-1/2022-23/50037 AFA Validity Date - 30th June, 2025

O.S. No. 402/2023 Plaintiff : Sowdarya V/s Defendants : Nanjappa and others Opponent : Rajendra Shankaral Takker S/o Dham Ji Takker Aged about 64 years, R/o # 103, 1st Floor, Saangeetha Enclave, Nehru Road, Mulund West, Mumbai-400080. ... 11th Defendant PUBLIC NOTICE The plaintiff has filed the above suit against the defendants for the relief of partition and separate possession of the suit schedule properties. The above said 11th defendant is a necessary party to the suit and is being directed to appear before this Hon'ble Court, on 13th day of November 2024 at 11.00 AM either in person or through Counsel duly instructed, failing which case will be decided in accordance with law. Given under my hand and seal of this Court on 26th September 2024 SCHEDULE Item No. 1: Landed property bearing Sy No.153/1, measuring to an extent of 1 acre 03 guntas, situated at Lalithadripura Village, Varuna Hobli, Mysore Taluk, Bounded on: East by: Channel, West by: Landed property of Javaregowda, North by: Landed property of Devamma, South by: Landed property of Rachalaiah. Item No. 2: Landed property bearing Sy No.153/4, measuring to an extent of 1 acre 07 guntas, situated at Lalithadripura Village, Varuna Hobli, Mysore Taluk, Bounded on: East by: Landed property of Mayanna, West by: Landed property of Karinigaiah, North by: Landed property of Ramanna, South by: Landed property of Puttaiah By order of the Court Chief Ministerial Officer Court of Senior Civil Judge and CJM, Mysuru Rajesha M, Advocate for Plaintiff #1961/1, Behind V V Market, K R Mohalla, Agrahara, Mysore

Reg. office: 301, Aura Biplax, Plot no. 7, Above Kalyan Jewellers, S. V. Road, Borivali (W), Mumbai 400092 CIN: L51496MH2008PLC184997 Tel: 022 - 4222 1111 Website: www.sudarshanpharma.com Email: compliance@sudarshanpharma.com NOTICE OF POSTAL BALLOT Members are requested to note that pursuant to and in compliance with the provisions of Section 110 and all other applicable provisions, if any, of the Companies Act, 2013 read with the applicable Rules framed thereunder including Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory amendment(s), modification(s) or re-enactment(s) thereof, for the time being in force) (the "Act"), General Circular no. 9/2024 dated September 19, 2024 and the previous circulars on COVID-19 related relaxations issued by Ministry of Corporate Affairs (MCA) applicable in this regard (the "MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations And Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and all other applicable laws, rules and regulations, if any, the resolutions set out below are proposed to be passed as Ordinary Resolutions by the members of Sudarshan Pharma Industries Limited (the "Company") through Postal Ballot, only by way of remote e-voting facility ("e-voting") Sr. no. Description of Special Business 1 To approve dividend of Face Value of Equity Shares of the Company from Rs.10/- each (Rupees Ten Only) to face value of Re.1/- each (Rupee One Only). 2 To approve alteration of Capital Clause of Memorandum of Association of the Company consequent to the Sub-Division of the Face Value of Equity Shares of the Company In compliance with the MCA Circulars, the Company has completed the dispatch of Postal Ballot Notice on Friday, 4th October, 2024 by electronic mode to the Members of the Company holding shares as on Friday, 27th September 2024 ("Cut-off date") and whose email address(es) are registered with the Company / Depository(s) / Depository Participants / Registrar and Transfer Agent - KFinTech Technologies Limited ("KFinTech"). Postal Ballot Notice together with explanatory statement and instruction for E-voting is available on the website of the Company at www.sudarshanpharma.com, on the website of the Stock Exchange where the shares of the Company are listed i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com In accordance with the MCA Circulars, hard copy of the Postal Ballot Notice along with postal ballot forms and pre-paid business reply envelope has not been sent to the members and the communication of the assent or dissent of the Members will only take place through E-voting. The Company has engaged the services of NSDL as the agency to provide the facility for E-voting to its Members. The E-voting period commences on Saturday, 5th October 2024 at 9.00 a.m. (IST) and ends on Sunday, 3rd November 2024 at 5.00 p.m. (IST) after which the E-voting will be blocked by NSDL. Voting rights of the Members shall be in proportion of the amount paid-up on the equity shares of the Company held by a Member with the total equity share capital of the Company as on the Cut-off date i.e. Friday, 27th September 2024. A person who is not a Member as on the Cut-off date shall treat this Notice for information purpose only. The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. on Sunday, 3rd November 2024, subject to receipt of the requisite number of Votes in favour of the resolutions. Members whose email address are not registered with Depository Participants (in case of shares held in electronic / dematerialized mode) or with KFinTech (in case of shares held in physical mode) hold shares as on Cut-off date can cast their vote on resolutions proposed in the Postal Ballot Notice through E-voting, by following the instructions given in the Notes to the Postal Ballot Notice under "Voting through E-Voting" or can contact the Company at compliance@sudarshanpharma.com Mr. Vishal N. Manseta, Practicing Company Secretary, has been appointed as the Scrutinizer (hereinafter referred as the "Scrutinizer") for conducting the Postal Ballot through E-voting in a fair and transparent manner. The results of the Postal Ballot shall be declared by the Chairman or any person authorized by him in writing, on Monday, 4th November 2024 and will be uploaded on the Company's website at www.sudarshanpharma.com and on the website of NSDL, e-voting at www.evoting.nsdl.com and will also be communicated to BSE Limited, where the equity shares of the Company are listed, immediately on declaration of results. Members who have not registered / updated their email address(es), are requested to get the same registered / updated with the Company (in case of shares held in physical mode) by writing to the Company at compliance@sudarshanpharma.com along with details of full name, scanned copy of share certificate (front and back) and self-attested copy of PAN card (front and back) or with their Depository Participants (in case of shares held in electronic / dematerialized mode) with whom they maintain their demat accounts. Details of persons contacted for any issues / queries grievances relating to E-voting: NSDL: Members may refer to the Frequently Asked Questions ("FAQs") and e-voting user manual available at www.evoting.nsdl.com, under "Help" section or may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL or send an email to evoting@nsdl.com. Company: Mr. Nirav Shah, Company Secretary & Compliance Officer at 301, Aura Biplax, Plot no. 7, Above Kalyan Jewellers, S. V. Road, Borivali (West), Mumbai - 400092 or send an email at compliance@sudarshanpharma.com or call at 022 - 4222 1111. By Order of the Board of Directors For, Sudarshan Pharma Industries Limited Sd/- Hemal Mehta Chairman & Managing Director DIN: 02211121 Date: 4th October 2024 Place: Mumbai

CORRIGENDUM NO.- 03 TO Tender Notice No. EPC-GCEON/IBBS/2024/033 Dt.: 19.08.2024 The following modification has been made against above Tender Notice which may please be noted. Particulars: Date & Time of Closing of Tender:- As Published Now To be Read As 18.10.2024 at 1200 Hrs. 01.11.2024 at 1200 Hrs. For details please visit website: www.ireps.gov.in Chief Administrative Officer (Con)/ Bhubaneswar

HOLY Spirit Thru who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs thatis done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS 0070925335-1

While care is taken prior to advertisement, the advertiser is not responsible for any loss or damage incurred as a result of transactions with companies or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise. Registered letters are not accepted in advertisement. Book number advertisement.

- 10. X. Padhy Publicity Services, Dadar (W), Phone: 2422 9241/ 2422 0404 DATE Advertising, Dada Bhawan, Dadar (W), Phone: 9920949817 Achieves Media (W), Phone: 22691584 NAC, Dadar (W), Phone: 964112358 Aadhar, Dadar (W), Phone: 9867445557 Space Age Advertising, Dadar (W), Phone: 26552207 Dadar (W), Phone: 980960622/ 986998877 Kirti Agencies, Khar (W), Phone: 947542 Hindustan Advertising, Vile Parle (W), Phone: 26146229 Promoters, Vile Parle (W), Phone: 9167778766 Venture, Andheri (E), Phone: 61226000 Anuja Media, Andheri (W), Phone: 9152895703 Bombay Publicity, Andheri (W), Phone: 9870703542 Carl Advertising, Andheri (W), Phone: 6696 3441 / 42. Grand Press Communication, Andheri (W), Phone: 982009565/ 982006568 Keyon Publicity, Andheri (W), Phone: 2853077 Dadar (W), Phone: 992092939 Lokhandwala Advertising, Andheri (W), Phone: 26364274 / 26316666 Multimedia Informatics, Andheri (W), Phone: 26839686 / 26830304. Zovz Creations, Andheri (W), Phone: 9222628294 Dadar (W), Phone: 983364551/ 9820199918 E.V. Advertisers, Andheri (W), Phone: 2927 5033, Mobile: 9819099563. Ncha Agency, Goregaon (E), Phone: 9819099563. CSP, Goregaon (E), Mobile: 8652400931 Shark Enterprises, Goregaon (E), Phone: 9222368387 Address Services, Goregaon (E), Phone: 2876157 / 28726291. Samartha Advertiser Pvt. Ltd., Goregaon (E), Phone: 26552294 Mobile: 9594969627 Target Media, Goregaon (E), Mobile: 865295648/ 9702307711 AD Support Advertising, Andheri (W), Mobile: 9869463650 Bijal Visual Ads., Malad (W), Phone: 2883457/ 28805487 Phone: 923236571 Sarvodaya, Borivali (W), Mobile: 9322139909 Ad Plus, Mira Road (E), Mobile: 8779657505 Ashanti Advertising & Press Relations, Mira Road (E), Phone: 923236571 Mobile: 923236571 M.S. Advertising, Bhandisar (W), Phone: 923236571 Suga Advertising, Vashi (W), Phone: 980962329/ 7028565571 Mauresh Publicity, Vihar (W), Phone: 9250 - 2503913, Mobile: 92335552 Plasma Advertising, Andheri (W), Phone: 922-27461970 Ronak Advertising, Andheri (W), Phone: 71012345 Mobile: 9324102660/ 9820152753 Rahul Advertising, Vashi, Phone: 9225811998 Mobile: 982020064 S.Kumar Publicity, Vashi, Phone: 2798472 Mobile: 923889848 Siba Ads & Communications, Andheri (W), Phone: 278925581/ 6132555 J.M. Corporation, Andheri (W), Phone: 67311000. Adait Advertising, Andheri (W), Phone: 25345294 / 25380060. Ashwin Communication, Thane (W), Phone: 2544 5007 Mobile: 9820927100 Mangal Advg & Consultancy, Thane (W), Phone: 2538 8134 Mobile: 923406749, Mobile: 9223355232 Sarathi Enterprises, Thane (W), Phone: 2526604 Mobile: 992000386 Shireen Advertising, Thane (W), Phone: 2534648 / 25341538 Sarthi Advertising, Thane (W), Phone: 679244879, 66743142 Swati Advertisers, Thane (W), Phone: 9820786203 Mayekar's Ad Junction, Thane (W), Phone: 0251-2862551 Mobile: 9870079955

FOR THE ATTENTION OF THE CREDITORS OF LIBRA FABRIC DESIGNS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor LIBRA FABRIC DESIGNS PRIVATE LIMITED 2. Date of incorporation of corporate debtor 06/01/2012 3. Authority under which corporate debtor is incorporated / registered ROC Mumbai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor UH1710MH2012PTC225834 5. Address of the registered office and principal office (if any) of corporate debtor A/2, 309/349, Shah & Nahar Ind. Estate Dhanraj Mil. Compound, Sitaram Jadhav Marg, Lower Parel, Mumbai-400013, Maharashtra 6. Insolvency commencement date in respect of corporate debtor 01.10.2024 (Tuesday) 7. Estimated date of closure of insolvency resolution process 30.03.2025 (Sunday) 8. Name and registration number of the insolvency professional acting as interim resolution professional Truvisory Insolvency Professionals Pvt. Ltd. Reg.No. -IIBBI/PE-0103/IPA-2/2022-23/50020 9. Address and e-mail of the Interim Resolution Professional, as registered with the Board Truvisory Insolvency Professionals Private Limited 1501, TOWER No. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai-400011 Email ID: contactanshulgupta@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional 410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East -400066 Mumbai Email ID: ibc.librafabric@gmail.com 11. Last date for submission of claims 15.10.2024 (Tuesday) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Not Applicable Notice is hereby given that the National Company Law Tribunal Mumbai Bench - III, has ordered the commencement of a corporate insolvency resolution process of Libra Fabric Designs Private Limited on 01.10.2024 (Tuesday). The creditors of Libra Fabric Designs Private Limited, are hereby called upon to submit their claims with proof on or before 15.10.2024 (Tuesday) to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Anshul Gupta For and on behalf of M/s Truvisory Insolvency Professionals Pvt. Ltd. Registration No. IIBBI/PE-0103/IPA-2/2022-23/50020 AFA valid upto: 27.12.2024 Date: 04.10.2024, Place: Mumbai Email id: ibc.librafabric@gmail.com

FOR THE ATTENTION OF THE CREDITORS OF BIJRD EXIM PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor BIJRD EXIM PRIVATE LIMITED 2. Date of incorporation of corporate debtor 07/01/2019 3. Authority under which corporate debtor is incorporated / registered ROC Mumbai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74999MH2019PTC1319105 5. Address of the registered office and principal office (if any) of corporate debtor 43, Floor 0 Popular Arcade, Tata Road No. 1, Rony Cinema Opera House, Mumbai, Maharashtra, India, 400004 6. Insolvency commencement date in respect of corporate debtor 01.10.2024 (Tuesday) 7. Estimated date of closure of insolvency resolution process 30.03.2025 (Sunday) 8. Name and registration number of the insolvency professional acting as interim resolution professional Mr. Nilesh Kothari IIBBI/PA-002/IP-N01225/2022-2023/14132 AFA Valid Till 31.12.2025 9. Address and e-mail of the Interim Resolution Professional, as registered with the Board A-703, Iskon Riverside, Near Shalekhi Society, Shahbaug, Ahmadabad, Gujarat, 380004 Email ID: ca.nkothari@gmail.com 10. Address and e-mail to be used for correspondence with the interim resolution professional 410, 4th Floor, Bluerose Industrial Estate Near Metro Mall and Tata Power Petrol Pump Western Express Highway, Borivali East -400066 Mumbai Email ID: ibc.bjrdexim@gmail.com 11. Last date for submission of claims 15.10.2024 (Tuesday) 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Not Applicable Notice is hereby given that the National Company Law Tribunal Mumbai Bench - III, has ordered the commencement of a corporate insolvency resolution process of Bijrd Exim Private Limited on 01.10.2024 (Tuesday). The creditors of Bijrd Exim Private Limited, are hereby called upon to submit their claims with proof on or before 15.10.2024 (Tuesday) to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Nilesh Rajendra Kothari Interim Resolution Professional In the matter of Bijrd Exim Private Limited IIBBI/PA-002/IP-N01225/2022-2023/14132 Correspondence Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power Petrol Pump, Western Express Highway, Borivali East -400066 Mumbai. Email ID: ibc.bjrdexim@gmail.com Date: 04.10.2024, Place: Mumbai

Waaree Renewable Technologies Limited [CIN: L3900MH1999PLC120470] Registered office: 504, Western Edge-1, Off Western Express Highway Borivali (E) Mumbai- 400066 Tel: 022 6644 4444; Email: info@waareertl.com; Website: www.waareertl.com

Members are hereby informed that pursuant to provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and the relaxation and clarifications issued by Ministry of Corporate Affairs (MCA) vide General Circular Nos. 14/2020 dated April 18, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2022 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated June 23, 2021, 11/2022 dated December 28, 2021, 09/2023 dated September 25, 2023 and 09/2024 dated September 19 2024 issued by the Ministry of Corporate Affairs ("MCA Circulars") and pursuant to other applicable laws and regulations, the resolution(s) set out in the Notice of Postal Ballot dated 27th September, 2024 are proposed to be passed through postal ballot only through remote e-voting by the Members of the Company. Pursuant to the MCA circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Thursday, October 03, 2024, through electronic mode to those Members whose email addresses are registered with the Company/depository participant(s) as on September 27, 2024 ("Cut-off Date"). The said Notice is also available on the website of the Company: www.waareertl.com, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and on the website of Central Depository Services (India) Ltd. ("CDSL"): www.evotingindia.com. In accordance with the provisions of the MCA circulars, Members can vote only through e-voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only. The Company has engaged the services of Central Depository Services (India) Ltd. ("CDSL") for the purpose of providing e-voting facility to all its Members. The e-voting facility will be available during the following period: Commencement of e-voting period 9.00 a.m. IST on Monday, October 07, 2024 Conclusion of e-voting period 5.00 p.m. IST on Tuesday, November 05, 2024 Cut-off date for eligibility to vote Friday, September 27, 2024 The e-voting facility will be disabled by CDSL immediately after 5.00 p.m. IST on Tuesday, November 05, 2024. Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository participant. The Board has appointed Ms. Shruți Somani, (ACS-49773) Practicing Company Secretaries, as the scrutinizer ("Scrutinizer") for conducting the e-voting process in a fair and transparent manner. The Scrutinizer will submit her report to the Chairman, or any other person authorized by the Chairman after the completion of scrutiny of the e-voting, and the result will be announced within 2 working days from the conclusion of e-voting i.e. 5.00 PM IST on Tuesday, November 05, 2024, and will also be displayed on the Company's website www.waareertl.com and on the website of CDSL (www.evotingindia.com), and communicated to the stock exchanges, depository, registrar and share transfer agent. In case of any queries/grievances relating to remote e-Voting, please refer to the Frequently Asked Questions (FAQs) and e-Voting user manual for Members available at www.evotingindia.com, under help section or contact Mr. Rakesh Davai, Manager, (CDSL) or send an email to helpdesk.evoting@cdsindia.com or toll free no. 1800 21 0911 By Order of the Board of Directors For Waaree Renewable Technologies Limited Sd/- Hema Shah Company Secretary & Compliance Officer ACS 52919 Date: 03rd October 2024 Place: Mumbai Email id: info@waareertl.com

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014] 1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that M/s Indus Hospitality, a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares. 2. The Principal objects of the company are as follows:- i. To own, set up, establish, acquire, operate, conduct, run, construct, furnish of, take over, manage and carry on the business of hotel, holiday resorts, restaurant, cafe, taverns bar, refreshment rooms, serviced apartments, banquet facilities, conference facilities, meeting rooms, function halls, convention centre, canteens, food courts, shops, stores, mobile food counters, kiosks, outlets, cafeterias, boarding and lodging house, housekeepers, in India or in any other part of the world. ii. To provide lodging and boarding and other facilities to the public including tourists, visitors and other delegates coming to India from foreign countries and to encourage and carry on and facilitate tourists trade in India. iii. To carry on the business of banquets halls, marriage halls, party halls and plots, hotels and restaurants; catering and cafe, refreshment room, entertainments, amusements, bath, grounds and places of recreation, sports, picnic place and hotel related services." 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Raheja Classique, Ground Floor, Oshiwara, Link Road, Andheri (W) Mumbai - 400053. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No.6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. Dated this 3rd day of October 2024 Name(s) of Applicant 1. Harman Singh Jagjit Singh Nagpal 2. Gulzar Singh Jagjit Singh Nagpal 3. Amrik Singh Jagjit Singh Nagpal (On Behalf of M/s Indus Hospitality)

FOR THE ATTENTION OF THE CREDITORS OF JUPITER LANDSCAPES PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of corporate debtor Jupiter Landscapes Private Limited 2. Date of incorporation of corporate debtor 18th December, 2013 3. Authority under which corporate debtor is incorporated / registered RoC-Mumbai 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70102MH2013PTC25117 5. Address of the registered office and principal office (if any) of corporate debtor F 1, Plot No 99, Kanya Aura, Ground Floor, Tulsiwadi, Silaram, Ghadigaonkar,Tardeo, Mumbai City, Mumbai, Maharashtra, India, 400034 6. Insolvency commencement date in respect of corporate debtor 01st October, 2024 7. Estimated date of closure of insolvency resolution process 30th March, 2025 8. Name and registration number of the insolvency professional acting as interim resolution professional KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) IIBBI Registration No. IIBBI/PE-0059/IPA-1/2022-23/50037 9. Address and e-mail of the interim resolution professional, as registered with the Board KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit #207, 2nd Floor, Kshiti, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai -400053 Registered Email: rp@kanchansobha.com Mobile: +91 97487 54571 10. Address and e-mail to be used for correspondence with the interim resolution professional KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Unit #207, 2nd Floor, Kshiti CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai -400053. Email: rp@jupiterscp.com 11. Last date for submission of claims 15th October, 2024 12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Home Buyers (if any) 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Sr No./Name of the Insolvency Professional IIBBI Registration Number 1 IP Vivek Satyaprakash Jalan IIBBI/PA-002/IP-N01295/2024-2025/14452 2 IP Karthik Natarajan IIBBI/PA-001/IP-P-02454/2022-2023/14226 3 IP Pankaj Bhattad IIBBI/PA-001/IP-P-02841/2023-2024/14362 14 (a) Weblink: https://ibbi.gov.in/home/downloads (b) Details of authorized representatives are available: a) Weblink: https://ibbi.gov.in/home/downloads b) Details of the authorized representative can be obtained by sending an email - rp@jupiterscp.com Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Jupiter Landscapes Private Limited on 01st October, 2024. The creditors of Jupiter Landscapes Private Limited, are hereby called upon to submit their claims with proof on or before 15th October, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date - 04th October, 2024 Place - Mumbai Mr. Hari Kishan Shetty Sd/- For KDR Insolvency Professionals Private Limited (Erstwhile Kanchansobha Debt Resolution Advisors Pvt Ltd) Interim Resolution Professional- Jupiter Landscapes Private Limited IIBBI Registration No. IIBBI/PE-0059/IPA-1/2022-23/50037 AFA Validity Date - 30th June, 2025

ARM-II BRANCH, MUMBAI - 3rd Floor, Canara Bank Building, Adi Marban Street, Mumbai-400 001. Tel. No.: 022-22651126 / 29. Email: cb289@canarabank.com SALE NOTICE E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", basis on 24.10.2024 for recovery of ₹ 2,25,27,288.32 (As on 31.08.2024 plus further interest and charges from 01.09.2024) due to the ARM II Branch of Canara Bank from M/s. S. S. PATIL CARGO CARRIERS with Regd. address at, D-5087, 5th Floor, Birla Complex, Kalamboli, Tal. Panvel, Dist. Raigad, Maharashtra-410 218. Sr. No. Description of the Property Reserve Price (IN ₹) Earnest Money Deposit (IN ₹) Office No. 1, First Floor, "Nirman Arcade" Block No. 1, B-6, Bhakti Shakti Chowk, Transport Nagar, Off. Mumbai Pandharpur Road, Nigdi, Pimpri Chinchwad, Pune-411 029. 2,160,000/- 2,16,000/- Office No. 2, First Floor, "Nirman Arcade" Block No. 2, B-6, Bhakti Shakti Chowk, Transport Nagar, Off. Mumbai Pandharpur Road, Nigdi, Pimpri Chinchwad, Pune-411 029. 2,160,000/- 2,16,000/- Office No. 3, First Floor, "Nirman Arcade" Block No. 3, B-6, Bhakti Shakti Chowk, Transport Nagar, Off. Mumbai Pandharpur Road, Nigdi, Pimpri